PUBLIC NOTICE

General public is hereby informed that our client, **M/s. Muthoot Finance Ltd. (GSTIN 32AABCT0343B1Z7), Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi - 682018, Kerala, India CIN: L65910KL1997PLC011300, Ph: +91 484-2396478, 2394712, Fax: +91 484-2396506, mails@muthootgroup.com, www.muthootfinance.com** is conducting Auction of ornaments (NPA accounts for the period up to **31.12.2018**), pledged in its favour, by the defaulting Borrowers, as detailed hereunder. All those interested may participate.

Date of Auction: 27.03.2020

Bhubaneswar: SSC-84, **Cuttack - Chowdhury Bazar:** MUL-1684, **Talcher - (Or):** MGL-851, MUL-1833, 1835, **Bargarh - (Or):** MUL-3731, **Nayagarh Town - (Or):** MWS-24, 728, 2239, **Berhampur - Gusaninuagaon:** MUL-1183, 1184, **Jagatsinghpur - (Or):** MUL-1634, 1635, 1689, **Dhenkanal - (Or):** MUL-1005, **Pattamundai Town - (Or):** MUL-1198, 1206, 1291, 2695, **Odisha - Rayagada Town:** MGL-302, 562, 652, 663, 725, 962, 1028, 1029, 1044, 1089, 1163, MSL-3051, MUL-1081, **Jharsuguda - (Or):** MUL-961, **Sundergarh - (Or):** MUL-110, **Pipili - (Or):** MUL-1013, 1916, 1999, **Aska - (Or):** MUL-311, 363

The auctions in respect of the loan accounts shown under the branch head will be conducted at the respective branches.

However, please note that in case the auction does not get completed on the given date(s), then in that event the auction in respect thereto shall be conducted/continued on **28.03.2020** respectively at **Third Floor, MJ Plaza, Plot No. 760, Cuttack-Puri Road, Bhubaneswar, Orissa - 751006** and further in case the said ornaments are still not successfully auctioned on these dates then such auction shall be continued on subsequent days thereafter, at this same venue. No further notices shall be issued in this respect.

Kohli & Sobti, Advocates,
A 59A, First Floor, Lajpat Nagar-II, New Delhi - 110024

Note: Customers can release their pledged ornaments before the scheduled auction date, against payment of dues of our client. Customer can also contact Email ID: auctiondelhi@muthootgroup.com or Call at 7834886464, 7994452461.

यूको बैंक UCO BANK

Panihati Branch: Pearless Nagar
27, B.T. Road P.O. Panihati, Dist. North 24 Parganas
Phone No : 033-2553-1342

Possession Notice
(For Immovable Property)

Whereas The Undersigned being the Authorized Officer of UCO Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of power conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice and calling upon the borrower(s)/guarantor(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower(s)/ guarantor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/guarantor(s) in particular and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 & 9 of the said Rules as per the dates shown against each Borrowers/ guarantor(s).

The borrowers/ guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO Bank for the said amount with interest, incidental expenses, costs & charges etc.

Sl. No.	a) Name of the borrower b) Name of the Guarantor c) Name of the branch & phone no.	Description of the Property	a) Date of Demand Notice b) Date of Possession Notice c) Balance amount as per Demand notice.
1.	a) **1) Kalpana Pradhan,** W/o- Late Subhash Pradhan **& 2) Saswati Dey,** W/o- Kalyan Dey (Co-applicant), at 111 Ananda Nagar, kadom Tala, P.O- Ghola Bazar, P.S- Khardaha (Old), Ghoal (New), Dist.- North 24 Parganas, Kolkata- 700111 b) **NIL** c) **Panihati Branch (0183) 033-2553-1342 /2563 8544**	All that piece and parcel of land measuring 01 cottahs 14 chittacks 30 Sq.ft. togather with a under Construction residential building comprised, in R.S Dag No- 3663, 3662/3821, R.S Khatian No- 1037, Modified Khatian No- 2228, New Modified Khatian No- 1197, situated at Mouza- Natagarh, J.L No- 15, Re. Sa. No- 101, Touzi No- 155, Nature of Land Bastu, Under Panihati Municipality, P.S- Khardah (Old), Ghola (Now). Equitable Mortgage Deed No- 747 for the year 1987, Book No- I, CD Volume No- 15, Page from 145 to 154, Property in the name of Kalpana Pradhan, W/o- Late Subhash Pradhan and registered in the A.D.S.R.O- Barrackpore, Dist.- North 24 Parganas. **Butted and Bounded By:- On the North by** – Part of Dag No- 3663, **On the South by** – 14' ft. wide common passage. **On the East by** – Dag No- 3665, **On the West by** – 14' ft. wide common passage.	a) **04.01.2020** b) **20.03.2020** c) **Rs.18,54,365.00/-** (Rupees- Eighteen Lakh Fifty Four Thousand Three Hundred Sixty Five Only) and further interest, incidental expenses, costs & charges etc. there on.

Date: 21.03.2020, Place: Panihati — **This is also notice to the Borrower(s) and Guarantor(s).** — **Sd/- Authorized Officer, UCO Bank**

पंजाब नैशनल बैंक punjab national bank

...भरोसे का प्रतीक! ...the name you can BANK upon!

POSSESSION NOTICE

[Rule 8(1)] Appendix-IV,
(For Immovable Property)

Siliguri Sevoke Road Branch, Sevoke Road, Siliguri, Dist.- Darjelling, PIN-734001, W.B.

Whereas, The undersigned being the Authorized Officer of the **Punjab National Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice under Section 13(2) of the Act dated mentioned below calling upon the Borrower to repay the amount mentioned in the notice with further interest, incidental expenses and costs within 60 days from receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantor's and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the said rules. The Borrower/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Punjab National Bank** for aggregating amount **and** further interest, **costs** and expenses etc. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name & Address of the Borrower/Guarantor	Description of the immovable property	1. Date of Demand Notice 2. Date of Possession 3. Sanction/outstanding Amount
Borrower : **i) Tarakeshwar Prasad** ii) **Mira Devi Prasad** Near Jarmels Academy, Rashbehari Sarani, Hakimpara, Siliguri, P.O.- Siliguri Town, Dist.- Darjeeling, PIN-734001	Mouza Siliguri JL 110(88) Khatian No.- 151, Plot No.- 10972, Police Station- Siliguri, Dist.- Darjeeling, Land Measuring 1 (one) Katha 2 (Two) Chhataks 18 sq.ft together with G+2 storied building.	**1. 06.01.2020** **2. 17.03.2020** **3.** Sanctioned Amount **Rs. 25,00,000.00** (Rupees Twenty five lakhs) and Outstanding Amount **Rs. 25,46,699.00** (Rupees Twenty five lakhs forty six thousand six hundred ninety nine only) as on 31.10.2019 and further interest, costs, and incidental expenses etc.

Date : 21.03.2020, Place : Siliguri — **Authorised Officer, Punjab National Bank**

PUBLIC NOTICE

General public is hereby informed that our client, **M/s. Muthoot Finance Ltd. (GSTIN 32AABCT0343B1Z7), Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi - 682018, Kerala, India CIN: L65910KL1997PLC011300, Ph: +91 484-2396478, 2394712, Fax: +91 484-2396506, mails@muthootgroup.com, www.muthootfinance.com** is conducting Auction of ornaments (Spurious/Low Quality accounts for the period up to **30.09.2019**), pledged in its favour, by the Borrowers, as detailed hereunder. All those interested may participate.

Date of Auction: 27.03.2020

Jhumritelaiya (Jh): MUL-989, **Deoghar (Jh):** MUL-552, MWS-370, **Jamshedpur - Adityapur:** MUL-2244, 2479, **Bartand (Jh):** MUL-1335

The auctions in respect of the loan accounts shown under the branch head will be conducted at the respective branches.

However, please note that in case the auction does not get completed on the given date(s), then in that event the auction in respect thereto shall be conducted/continued on **28.03.2020** respectively at **First Floor, Rukmani Tower, Opp. Goshala Chowk, Harmu Road, Ranchi, Jharkhand – 834001** and further in case the said ornaments are still not successfully auctioned on these dates then such auction shall be continued on subsequent days thereafter, at this same venue. No further notices shall be issued in this respect.

Kohli & Sobti, Advocates,
A 59A, First Floor, Lajpat Nagar-II, New Delhi - 110024

Note: Customers can release their pledged ornaments before the scheduled auction date, against payment of dues of our client. Customer can also contact Email ID: auctiondelhi@muthootgroup.com or Call at 7834886464, 7994452461.

KVB Karur Vysya Bank

Smart way to bank

THE KARUR VYSYA BANK LTD.,
Dakshineshwar Branch
9 AC Sarkar Road, Near Adyapeeth,
Dakshineshwar, Kolkata, West Bengal 700076

POSSESSION NOTICE
(For Immovable Property)
Issued under [Rule 8(1)] of Security Interest (Enforcement) Rules, 2002

Whereas,

The undersigned being the Authorized Officer of **THE KARUR VYSYA BANK LIMITED**, under the Securitisation & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 17.12.2019 calling upon **1) M/s. Deep Book Company (Borrower)**, Proprietor-**Mr. Subhadip Das,** Vill-Napatty, PO–Sapuipara, PS-Nischinda, Near Barwaritalla Shiv Mandir, Howrah, West Bengal – 711227 **And also at, Mr. Subhadip Das** Vill-Napatty, PO–Sapuipara, PS-Nischinda, Near Barwaritalla Shiv Mandir, Howrah, West Bengal–711227 **2) Mrs. Jhuma Das (Guarantor)** Vill-Napatty, PO–Sapuipara, PS-Nischinda, Near Barwaritalla Shiv Mandir, Howrah, West Bengal 711227 to repay the amount mentioned in the notice being Rs.16,77,831.21 (Rupees Sixteen Lakh Seventy Seven Thousand Eight Hundred Thirty One and Paise Twenty One Only) together with further interest within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **17th day of March of the year 2020.**

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE KARUR VYSYA BANK LIMITED for an amount of **Rs.16,77,831.21** (Rupees Sixteen Lakh Seventy Seven Thousand Eight Hundred Thirty One and Paise Twenty One Only) and interest, cost and other expenses thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

1. All that piece and parcel of shop No.1, measuring super built up area 81 sq.ft. more or less situated on the Ground Floor (South East Side), in Single storied Building at Mouza- Bally, J L No.14, Dag No.7541, Khatian No.682, Touzi No.799, R S No.1767, Napatty Baroaritala within the limits of Sapuipara Basukati Gram Panchyat, PS-Nischinda (Old Bally), District-Howrah-711227, West Bengal, standing in the name of Mr. Subhadip Das and the property is bounded and butted as follows:-

On the North: By the property of Mrs. Jhuma Das & others — On the South: By Panchayat Road
On the East: By Part of Dag No.7541 — On the West: Shop No.2

2. All that piece and parcel of land measuring 2 Cottah 4 Chittak and 25 Sq.ft. along with building situated at Mouza-Bally, JL No.14, Touzi No.799, RS Dag No.7541, Khatian No.682, Hal Dag No.24294, PS-Nischinda (Old Bally) Under Nischinda Gram Panchayat, District Howrah 711227, West Bengal, (excluding One Shop Room being No.1 measuring 81 sq.ft. of super built area on the ground floor of the building) standing in the name of Late Mr. Samir Kumar Das (Legal heirs are Smt. Jhuma Das who is already a guarantor for the loan and Mr. Subhadeep Das is the proprietor of borrower M/s. Deep Book Company) and Smt. Jhuma Das and bounded and butted as follows:-

On the North: By the property of Mr. Nihar Kumar Biswas — On the South: By Panchayat Road
On the East: By Property of Radheshyam Pal & Sridhar Pal — On the West: By Property of Utpal Bera

Place: Dakshineshwar
Date : 17.03.2020

Authorized Officer
The Karur Vysya Bank Limited

SBI

ULUBERIA BRANCH (00199)
Post - Uluberia, P.S. Uluberia
Dist. Howrah - 711315, West Bengal

Appendix IV, [Rule 8(1)]
Possession Notice
(For Immovable Property)

Whereas the undersigned being the authorized Officer of the State Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned below, calling upon the Borrowers/Guarantors to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. The Borrowers/ Guarantors having failed to repay the amount, Notice is hereby given to the Borrowers/Guarantors and the public in general that the Authorized Officer has taken the possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act, read with rule 8 of the said rules on the date mentioned below. The Borrowers/Guarantors in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to charge of State Bank of India for the amounts and further interest, incidental expenses, costs, charges etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name of the Borrowers/ Guarantors with address	Description of the Immovable Property	1. Loan Outstanding 2. Date of Demand Notice 3. Date of Possession
1.	**Borrower: Shri Kishore Roy Guarantor: Mrs. Archana Roy** Both at Bazarpara, Uluberia, P.O. Uluberia, P.S. Uluberia, Dist. Howrah - 711 316	All that piece and parcel of Bastu land measuring an area of 1.5 cottah, J.L. No. 86, Khatian No. C.S. 222, Hal 1212, 1526, Dag No. 694, Hal 741, Mouza- Latibpur, P.S. Uluberia, District- Howrah, Pin - 711316, ADSRO - Uluberia. Property stands in the name of Smt. Archana Roy, W/o Shri Kishore Roy vide Deed No. 1141 of 1997 registered in Book - 1, Volume No. 16, Page from 257 to 262, registered at A.D.S.R.O. Uluberia on 31.03.1997. Property butted and bounded by on the North: Property of Gobinda Pramanik, on the South: Common passage, on the East: Common passage and on the West: Property of Laxmi Thapa.	**1. Rs.4,20,964.00** as on 29.11.2019 and further interest from 30.11.2019, incidental expenses, costs, charges etc. thereon. **2. 30.11.2019** **3. 19.03.2020**
2.	**Borrower: Shri Ranjan Sadhukhan Guarantor: Shri Ramesh Chandra Sadhukhan** Both at Poramath, Uluberia, P.O. Uluberia, P.S. Uluberia, District Howrah - 711315	All that piece and parcel of land measuring 02 Decimal more or less lying and situates at Mouza- Uluberia, J.L. No. 109, comprised in R.S. Dag No. 1049, R.S. Khatian No. 270 corresponding to L.R. Khatian No. 1724, L.R. Dag No. 1285, P.S. Uluberia, ADSRO - Uluberia. Property stands in the name of Shri Ramesh Chandra Sadhukhan, son of Lt. Jawaharlal Sadhukhan vide Deed No. 943 of 1989, registered in Book - 1, Volume No. II, Page from 149 to 154, registered at A.D.S.R.O. Uluberia. Property butted and bounded by on the North: Public road abating Plot No. 1049(P), on the South: Common passage abating Dag No. 1046, on the East: Dag No. 1050 and on the West: Dag No. 1049.	**1. Rs.5,73,487.00** as on 30.11.2019 and further interest from 01.12.2019, incidental expenses, costs, charges etc. thereon. **2. 03.12.2019** **3. 19.03.2020**
3.	**Borrower: Shri Sumanta Dolui, Proprietor of M/s Ganesh Bhandar** of Jagadishpur, P.S. Uluberia, District - Howrah, Pin - 711316 **Guarantor: Shri Susanta Dolui** Vill. & P.O. Jagadishpur, Chaktala, P.S. Uluberia, District- Howrah, Pin - 711 315	All that piece and parcel of Bastu land measuring 05 Decimal more or less lying and situates at Mouza- Jagdishpur, J.L. No. 110, comprised in R.S. Dag No. 424, 426, under L.R. Khatian No. 2136, 2137, P.S. Uluberia, ADSRO - Uluberia. Property stands in the name of Shri Sumanta Dolui and Shri Susanta Dolui, both are sons of Bholanath Dolui, vide Deed No. 409 of 2005, registered in Book - 1, Volume No. 8, Page from 299 to 305, registered at A.D.S.R.O. Uluberia on 01.02.2005. Property butted and bounded by on the North: Bastu land, on the South: Bastu land, on the East: Bastu land and on the West: Bastu land.	**1. Rs.9,67,013.00** as on 30.11.2019 and further interest from 01.12.2019, incidental expenses, costs, charges etc. thereon. **2. 03.12.2019** **3. 19.03.2020**

Date: 19.03.2020, Place: Uluberia — **Authorized Officer, State Bank of India**

FORM NO. NCLT. 3A
Advertisement detailing petition
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
COMPANY PETITION (CAA) NO. 417/KB/2020
Connected with
COMPANY APPLICATION (CAA) NO. 1456/KB/2019

In the matter of:
1. IXORA APARTMENTS PRIVATE LIMITED
-And-
2. ORBIT TRADECOM PRIVATE LIMITED
-And-
3. RIPPLE OVERSEAS PRIVATE LIMITED
..... **PETITIONERS**

NOTICE OF PETITION

A petition under section 232 of the Companies Act, 2013, for sanctioning the scheme of amalgamation of **Orbit Tradecom Private Limited and Ripple Overseas Private Limited (hereinafter collectively referred as Transferor Companies)** with **Ixora Apartments Private Limited (Transferee Company)** was presented by the Petitioner Companies through its authorized representative, before the Kolkata Bench of National Company Law Tribunal on the 7th Day of February, 2020, and the said petition is fixed for hearing before the Hon'ble Kolkata bench of National Company Law Tribunal on 7th day, of April, 2020.

Any person desirous of supporting or opposing the said petition should send to the petitioner's advocate/ authorized representative, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the petitioner's advocate / authorized representative not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated : 20.03.2020 — Sd/-
Place : Kolkata — CS Mohan Ram Goenka
Practising Company Secretary
(Authorized Representative on behalf of Petitioners)
Address: 46 B.B Ganguly Street
4th Floor Room No. 6, Kolkata-700012

FORM NO. NCLT. 3A
Advertisement detailing petition
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
COMPANY PETITION (CAA) NO. 391/KB/2020
Connected with
COMPANY APPLICATION (CAA) NO. 1082/KB/2019

In the matter of:
1. RAHUL PREMIER INDIA AGENCY PRIVATE LIMITED
-And-
2. PERPLEX MERCANTILES LIMITED
-And-
3. PERPLEX COMMERCIAL PRIVATE LIMITED
..... **PETITIONERS**

NOTICE OF PETITION

A petition under section 232 of the Companies Act, 2013, for sanctioning the scheme of amalgamation of **Perplex Mercantiles Limited and Perplex Commercial Private Limited (hereinafter collectively referred as Transferor Companies)** with **Rahul Premier India Agency Private Limited (Transferee Company)** was presented by the Petitioner Companies through its authorized representative, before the Kolkata Bench of National Company Law Tribunal on the 6th Day of February, 2020, and the said petition is fixed for hearing before the Hon'ble Kolkata bench of National Company Law Tribunal on 15th day, of April, 2020.

Any person desirous of supporting or opposing the said petition should send to the petitioner's advocate/ authorized representative, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the petitioner's advocate/authorized representative not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated : 20.03.2020 — Sd/-
Place : Kolkata — CS Mohan Ram Goenka
Practising Company Secretary
(Authorized Representative on behalf of Petitioners)
Address: 46 B.B Ganguly Street
4th Floor Room No. 6, Kolkata-700012

SOUTH INDIAN Bank

Experience Next Generation Banking

REGIONAL OFFICE- KOLKATA
20A, Mother Teresa Sarani, Park Street, Kolkata-16
Regd. Office:- SIB House, T.B Road, Mission Quarters Thrissur, Kerala – 680001
Website: www.southindianbank.com
CIN: L65191KL1929PLC001017

[See Rule 8 (1)]
POSSESSION NOTICE

Whereas, the undersigned being the **Authorised Officer of The South Indian Bank Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **demand notice dated 11.11.2019** u/s. 13(2) of the Act calling upon the **borrowers/guarantors (1) M/s Rajkamal Saree, Proprietorship firm of Mr. Sushil Kumar Bubna, S/o Mr. Raj Kumar Bubna,** 74/1, Utkalmoni Gopabandhu Sarani, (Cotton Street), Opp Gandhi Katra, 1st Floor, Kolkata, West Bengal 700007 **Also at,** A 49, Gharana Apartment, V.I.P. Park, Kestopur, Rajarhat, Gopalpur (M), Prafulla Kanan, North 24 Parganas, Kolkata, West Bengal 700 101. **(2) Mr. Sushil Kumar Bubna and Mrs Sunita Bubna, W/o Sushil Kumar Bubna,** A-49 Gharana Apartment, V.I.P Park, Kestopur, Rajarhat, Gopalpur (M), Prafulla Kanan, North 24 Parganas, Kolkata, West Bengal 700 101 to repay the amount mentioned in the notice being **Rs. 96,35,661.47/- (Rupees Ninety Six Lakhs Thirty Five Thousand Six Hundred and Sixty One, Paisa Forty Seven Only)** with further interest and costs within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor in particular and that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under sub section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on this the **17.03.2020**. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The South Indian Bank Ltd. for an amount of **Rs.1,00,45,530.63/- (Rupees One Crore Forty Five Thousand Five Hundred and Thirty, Paisa Sixty Three)** as follows:-

(a) An amount of **Rs. 44,50,622.22/- (Rupees Fourty Four Lakhs Fifty Thousand Six Hundred and Twenty Two, Paisa Twenty Two Only) in the account of M/s Raj Kamal Saree (w.r.t Cash Credit Open Loan facility) as on 29.02.2020** along with further interest from 01.03.2020 and legal charges, costs thereon.

(b) An amount of **Rs. 37,87,337.54/-(Rupees Thirty Seven Lakhs Eighty Seven Thousand Three Hundred and Thirty Seven, Paisa Fifty Four Only) in the account of Sushil Kumar Bubna and Mrs Sunita Bubna (w.r.t Overdraft against Property facility) as on 29.02.2020** along with further interest from 01.03.2020 and legal charges, costs thereon.

(c) An amount of **Rs.18,07,570.87/- (Rupees Eighteen Lakhs Seven Thousand Five Hundred and Seventy, Paisa Eighty Seven Only) in the account of Mr.Sushil Kumar Bubna and Mrs Sunita Bubna (w.r.t Housing Loan) as on 29.02.2020** along with further interest from 29.02.2020 and legal charges, costs thereon. The attention of borrower/ guarantor is invited to the provisions of Section 13(8) of the Act, in respect of time available to redeem the secured assets.

Description of the Immovable Properties

Item No.1

All the part and parcel of residential flat bearing no '4D' on the 4th floor of building, known as 'Gharana', having approx. super built up area of 1103.295 Sq.ft, along with proportionate undivided share and or interest in the common areas, installation, easements, rights and appurtenance belonging to the land on which the said bulding is situated and all improvements thereto, together with proportionate undivided share of land admeasuring 9 Cottahs, 14 Chittacks and 15 Sq.Ft (Actual measurement 10 Cottahs, 5 Chittacks and 36 Sq. Ft,) comprised in portions of R.S. Dag. No. 131 and 145 under R.S. Khatian No. 404 and 405 known as A-49, V.I.P. Park, Kolkata-700101, Mouza Krishnapur, P.S. Rajarhat, District North 24 Parganas, within Rajarhat Gopalpur Municipality in the name of Mr. Sushil Kumar Bubna and Mrs. Sunita Bubna, more particularly described in the Deed of Conveyance No. 9175/2011 dated 18.07.2011 of Additional Registrar of Assurances II, and the entire land is bounded as follows: On the North: Passage, On the South: Land and Building of R.S. Dag no 132, On the East: Ditch On the West: Open Land and R.S Dag No 144.

Item No.2

All the part and parcel of residential flat bearing no '4A' on the 4th floor of building, known as 'Gharana', having approx. super built up area of 863.98 Sq ft., along with proportionate undivided share and or interest in the common areas, installation, easements, rights and appurtenance belonging to the land on which the said building is situated and all improvements thereto, together with proportionate undivided share of land admeasuring 9 Cottahs, 14 Chittacks and 15 Sq.Ft (Actual measurement 10 Cottahs, 5 Chittacks and 36 sq. feet.,) comprised in portions of R.S. Dag. No. 131 and 145 under R.S. Khatian No. 404 and 405 known as A-49, V.I.P. Park, Kolkata-700101, Mouza Krishnapur, P.S. Rajarhat District North 24 Parganas, within Rajarhat Gopalpur Municipality in the name of Mr. Sushil Kumar Bubna and Mrs. Sunita Bubna, more particularly described in the Deed of Conveyance No. 9176/2011 dated 18.07.2011 of Additional Registrar of Assurances II, and the entire land is bounded as follows: On the North: Passage, On the South: Land and Building of R.S. Dag no 132, On the East: Ditch On the West: Open Land and R.S Dag No 144.

Date: 17.03.2020
Place: Kolkata

Authorized Officer
The South Indian Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF "M/S AMRIT AGROVET PRIVATE LIMITED (SAFIDON)"

	RELEVANT PARTICULARS	
1	Name of the corporate debtor	M/S AMRIT AGROVET PROVATE LIMITED
2	Date of incorporation of corporate debtor	20/09/2005
3	Authority under which corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES, KOLKATA
4	Corporate identity number of corporate debtor	U01409WB2005PTC105500
5	Address of the registered office and principal office (in any) of corporate debtor	158, LENIN SARANI, 2ND & 3RD FLOOR, KOLKATA - 700013
6	Insolvency commencement date in respect of corporate debtor	12/03/2020
7	Estimated date of closure of insolvency resolution process	180 DAYS FROM THE DATE OF COMMENCEMENT OF RESOLUTION PROCESS WHICH IS 08.09.2020
8	Name, and the registration number of insolvency professional acting as interim resolution professional	UTTAM SARKAR IBBI/IPA-001/IP-P01154/2018-19/11833
9	Address, email address of the interim resolution professional as registered with board	5/2E, BEDIADANGA FIRST LANE. KOLKATA – 700 039 REGD. EMAIL: USARKAR@USARKAR.COM
10	Address and email to be used for correspondences with interim resolution professional	5/2E, BEDIADANGA FIRST LANE. KOLKATA – 700 039 CIRPAMRITAGROVET@USARKAR.COM
11	Last date for submission of claims	TO BE CALCULATED AS 14 DAYS FROM THE DATE OF PUBLICATION OF ADVERTISEMENT AS WELL AS WITHIN THREE DAYS FROM APPOINTMENT OF IRP WHICH IS 5TH APRIL, 2020.
12	Relevant Forms are available at	Web link: http://www.ibbi.gov.in/home/downloads... Physical Address: as stated as sl no 10.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench, Kolkata has ordered the commencement of a corporate insolvency resolution process against the **M/s Amrit Agrovet Private Limited (Safidon)** vide order dated **12/03/2020.** Order received on 17/03/2020 through e-mail.

Creditors of **M/s Amrit Agrovet Private Limited (Safidon),** are hereby called upon to submit their claims along with the proof of the claim on or before **5th April 2020** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

The submission of claims with proof should be made in accordance with chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016. The claims with proof is to be submitted by filling up the following specified forms as per the regulations
Form B – for claims by Operational creditors Form C – for claims by Financial creditors
Form D – for claims by Workmen and Employees
Form E – for claims by authorised representative of Workmen and Employees
Form F – for claims by Creditors other than Financial creditors and Operational creditors

The abovementioned forms can be downloaded from the website: **www.ibbi.gov.in**
Submission of false or misleading proofs of claim shall attract penalties.
Place: Kolkata
Date: 21.03.2020

Signature of Interim Resolution Professional: Uttam Sarkar

N.B. : Due to some unavoidable circumstances, the notice could not be published on 20.03.2020 and the same is published today. Hence the date for submission of claim by creditors is 5th April 2020.